

ORISSA ACT 17 OF 1998

THE ORISSA APPROPRIATION (No. 3) ACT, 1998

TABLE OF CONTENTS

PREAMBLE

SECTIONS

1. Short title
2. Issue of Rs. 1036,15,40,000 out of the Consolidated Fund of Orissa for the Financial year, 1998-99
3. Appropriation
4. The Schedule

* THE ORISSA APPROPRIATION (No. 3) ACT, 1998

[Received the assent of the Governor on the 17th December 1998, first published in an extraordinary issue of the Orissa Gazette, dated the 23rd December 1998]

AN ACT TO AUTHORISE PAYMENT AND APPROPRIATION OF CERTAIN FURTHER SUMS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF ORISSA FOR THE SERVICES OF THE FINANCIAL YEAR, 1998-99

BE it enacted by the Legislature of the State of Orissa in the Fortyn-inth Year of the Republic of India as follows :—

Short title

1. This Act may be called the Orissa Appropriation (No. 3) Act, 1998.

Issue of
Rs. 1036.15 40,000
out of the Consolidated
Fund of Orissa for the
Financial Year, 1998-99.

2. From and out of the Consolidated Fund of the State of Orissa, there may be paid and applied sums not exceeding those specified in columns 3 of the Schedule amounting in the aggregate to the sum of one thousand thirty-six crores, fifteen lakhs and forty thousand rupees towards defraying the several charges which will come in course of payment during the Financial Year, 1998-99 in respect of the services specified in column 2 of the Schedule.

Appropriation

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Orissa by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

* For the Bill see *Orissa Gazette* Extraordinary dated the 10th December, 1998 (No. 1613)

THE SCHEDULE
(See sections 2 and 3)

(1) No. of Vote	(2) Services and Purposes	(3) Sums not exceeding		Total Rs.
		Voted by the Assembly Rs.	Charged on the Consolidated Fund Rs.	
1	Expenditure relating to the Home Revenue Department.	13,44,63,000	61,30,000	14,05,93,000
2	Expenditure relating to the General Administration Department.	1,77,72,000	7,42,000	1,85,14,000
	Capital	38,84,000	..	38,84,000
3	Expenditure relating to the Revenue Department.	35,41,98,000	..	35,41,98,000
	Capital	10,00,000	..	10,00,000
4	Expenditure relating to the Law Department.	2,82,34,000	..	2,82,34,000
5	Expenditure relating to the Finance Department.	1,000	..	1,000
	Capital	2,00,00,000	..	2,00,00,000
6	Expenditure relating to the Commerce Department.	4,48,37,000	..	4,48,37,000
	Capital	6,10,80,000	..	6,10,80,000
7	Expenditure relating to the Works Department.	22,61,11,000	..	22,61,11,000
	Capital	9,16,24,000	2,54,000	9,18,78,000
8	Expenditure relating to the Orissa Legislative Assembly.	70,89,000	3,71,000	74,60,000
9	Expenditure relating to the Food Supplies and Consumer Welfare Department.	3,54,39,000	..	3,54,39,000
10	Expenditure relating to the School and Mass Education Department.	328,51,12,000	..	328,51,12,000
11	Expenditure relating to the Welfare Department.	17,94,88,000	..	17,94,88,000
12	Expenditure relating to the Health and Family Welfare Department.	35,68,47,000	..	3,68,47,000
13	Expenditure relating to the Housing and Urban Development Department.	36,93,98,000	..	36,93,98,000
	Capital	88,74,000	..	88,74,000

(1) No. of Vote	(2) Services and Purposes	(3) Sums not exceeding		Total	
		Voted by the Assembly	Charged on the Consolidated Fund		
		Rs.	Rs.	Rs.	
14	Expenditure relating to the Labour and Employment Department.	Revenue	4,76,54,000	..	4,76,54,000
15	Expenditure relating to the Sports and Youth Services Department.	Revenue	20,42,000	..	20,42,000
16	Expenditure relating to the Planning and Co-ordination Department.	Revenue	19,20,000	..	19,20,000
17	Expenditure relating to the Panchayati Raj Department.	Revenue	112,86,39,000	4,41,000	112,90,80,000
18	Expenditure relating to the Public Grievances and Pension Administration Department.	Revenue	36,41,000	..	36,41,000
19	Expenditure relating to the Industries Department.	Revenue	7,73,89,000	..	7,73,89,000
		Capital	1,25,00,000	..	1,25,00,000
20	Expenditure relating to the Water Resources Department.	Revenue	28,45,31,000	..	28,45,31,000
		Capital	34,00,10,000	68,81,000	34,68,91,000
21	Expenditure relating to the Transport Department.	Revenue	2,09,63,000	..	2,09,63,000
22	Expenditure relating to the Forest and Environment Department.	Revenue	9,32,47,000	..	9,32,47,000
		Capital	9,50,00,000	..	9,50,00,000
23	Expenditure relating to the Agriculture Department.	Revenue	6,05,02,000	..	6,05,02,000
24	Expenditure relating to the Steel and Mines Department.	Revenue	1,89,00,000	..	1,89,00,000
		Capital	14,15,000	..	14,15,000
25	Expenditure relating to the Information and Public Relations Department.	Revenue	1,05,43,000	..	1,05,43,000
26	Expenditure relating to the Excise Department.	Revenue	1,02,01,000	..	1,02,01,000
28	Expenditure relating to the Rural Development Department.	Revenue	19,18,34,000	20,000	19,18,54,000
		Capital	13,07,000	..	13,07,000

(1) No. of Vote	(2) Services and Purposes	(3) Sums not exceeding		Total	
		Voted by the Assembly	Charged on the Consolidated Fund		
		Rs.	Rs.	Rs.	
29	Expenditure relating to the Parliamentary Affairs Department.	Revenue	1,28,50,000	16,12,000	1,44,62,000
30	Expenditure relating to the Energy Department.	Revenue	1,34,00,000	14,04,000	1,48,04,000
		Capital	5,00,00,000	..	5,00,00,000
31	Expenditure relating to the Textile and Handloom Department.	Revenue	3,52,13,000	..	3,52,13,000
32	Expenditure relating to the Tourism and Culture Department	Revenue	1,76,79,000	..	1,76,79,000
		Capital	11,02,000	..	11,02,000
33	Expenditure relating to the Fisheries and Animal Resources Development Department..	Revenue	19,72,31,000	..	19,72,31,000
		Capital	1,97,66,000	..	1,97,66,000
34	Expenditure relating to the Co-operation Department.	Revenue	33,28,000	..	33,28,000
35	Expenditure relating to the Public Enterprises Department.	Revenue	16,81,000	..	16,81,000
36	Expenditure relating to the Women and Child Development Department.	Revenue	18,70,16,000	..	18,70,16,000
38	Expenditure relating to the Higher Education Department.	Revenue	14,13,30,000	..	14,13,30,000
2049	Expenditure relating to the Interest Payment.	Revenue	..	45,54,00,000	45,54,00,000
6004	Expenditure relating to the Loans and Advances from the Central Government.	Capital	..	190,00,00,000	190,00,00,000
Total ..		Revenue Account	728,07,23,000	46,61,20,000	774,68,43,000
		Capital Account	70,75,62,000	190,71,35,000	261,46,97,000
GRAND TOTAL ..			798,82,85,000	237,32,55,000	1036,15,40,000

ORISSA ORDER No. 1 OF 1998

WHEREAS an Ordinance called the Orissa Sales Tax (Amendment) Ordinance, 1998 (Orissa Ordinance No. 2 of 1998) was promulgated by the Governor of Orissa under clause (1) of Article 213 of the Constitution of India on 22nd day of September, 1998 ;

AND WHEREAS it is considered expedient to withdraw the said Ordinance ;

NOW, THEREFORE, in exercise of the powers conferred by sub-clause (b) of clause (2) of Article 213 of the Constitution of India and of all other powers enabling him in that behalf, the Governor of Orissa hereby withdraws the Orissa Sales Tax (Amendment) Ordinance, 1998 (Orissa Ordinance No. 2 of 1998).

C. RANGARAJAN

Dated the 14th December, 1998.

GOVERNOR OF ORISSA

Co-operative Societies Act, 1983 in the manner hereinafter... NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Forteenth Year of the Republic of India: (1) This Ordinance may be called the Orissa Co-operative Societies (Amendment) Ordinance, 1998. (2) It shall come into force at once. 2. In the Orissa Co-operative Societies Act, 1983, in sub-clause (b) of clause (a) of section (2) of section 28, for the words "thirteen months", the words "twenty five months" shall be substituted. 22. Attachment and cover sheet file.